IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 452/2002   DATE OF ORDER : 13.11.2002

Laxman Prasad son of Parsadi Lal by caste Sharma, aged about 57 years, resident of Bahaj Post Office, Bahaj, Tehsil Deeg, District Bharatpur presently working as EDDA Post Office, Bharatpur.

                                          ....Applicant.

                                          VERSUS

1.   Union of India through the Secretary to the Government of India, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
2.   Chief Post Master General, Rajasthan Circle, Jaipur.
3.   Supdt. Post Offices, Bharatpur Dn. Bharatpur.
4.   Inspector, Post Offices, Deeg Sub Dn. Deeg (Bharatpur).

                                          ...Respondents.

Mr. P.N. Jatti, Counsel for the applicant.

CORAM

Hon'ble Mr. G.C. Srivastava, Member (Administrative)
Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER

PER HON'BLE MR. G.C. SRIVASTAVA, MEMBER (ADMINISTRATIVE)

        In this OA, the applicant who was working as EDDA at Bharatpur under the respondents is aggrieved by an order dated 11.9.2002 (Annexure A/1) for recovery of Rs. 4829/-. The learned counsel for the applicant submits that applicant has preferred an appeal against the said impugned order and no decision has yet been taken on this appeal. He also submits that he has also made an appeal to the Appellate Authority to consider the pending appeal. He further submits that applicant will be satisfied if the OA is disposed of with the direction to the respondents to consider his appeal against

the said impugned order dated 11.9.2002 (Annexure A/1) and also consider his request as contained in the appeal to stay the recovery pending dicision thereon.

2.   Under the circumstances, we direct respondent No. 3 to consider the appeal of the applicant submitted on 30.9.2002 and while considering the same, he shall keep in view the request for staying the recovery. This appeal shall be decided within a period two months from the date of receipt of a copy of this order.

3.   With the above directions, the OA is disposed of.

(M.L. CHAUHAN)   (G.C. SRIVASTAVA)
MEMBER (J)   MEMBER (A)

AHQ